

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.1149/92

DATE OF DECISION: 6.1.93

Kunwar Brajesh
Singh

.. Applicant.

Versus

Union of India &
others

.. Respondents.

Sh.J.M.Sharma

.. Counsel for the
applicant

CORAM:

The Hon'ble Sh.Justice Ram Pal Singh, Vice
Chairman(J).

The Hon'ble Sh.I.P.Gupta, Member(A).

J U D G E M E N T (ORAL)

In this application the applicant has requested for change of cadre from Orissa to the State of U.P. The applicant belongs to I.P.S. Cadre of Orissa. His wife is in the State Police Service in U.P. On this ground he seeks change of cadre. There is no rule or law as such that husband and wife should be posted at the same station or in the same State. Some guidelines, issued by the Government of India exist in regard to sympathetic consideration of such cases. The applicant has made a representation to the

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Laubh.



Secretary, Ministry of Home Affairs on 25.11.90. The representation remains unanswered. The applicant contends that rejection of his request was received earlier too.

It is a matter to be considered by the Ministry of Home Affairs in the spirit of their guidelines and within the constraints of administrative convenience; no legal direction as such can be given in the matter since the relief sought for cannot be directed under the provisions of any Rule or Law. The Ministry of Home Affairs may consider the case of the applicant and give him a suitable reply early preferably within a period of three months from the date of receipt of a copy of this order. With this observation the O.A. is disposed of finally.

I.P. Gupta
(I.P. GUPTA)
MEMBER(A)

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN(J)